

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA
UNSTARRED QUESTION NO. 4992
TO BE ANSWERED ON THE 23th July, 2019

Issues of IDPL Employees

4992. DR. G. RANJITH REDDY:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has decided to give VRS to the employees of IDPL;
- (b) whether the Government has assured to give 300 days of leave encashment with commutation, but later refused to give 300 days and restricted it to 270 days and if so, the reasons therefor;
- (c) whether the management of IDPL has shown the guidelines of the Ministry which permits only 270 days where the IDPL board has the power to enhance it to 300 days; and
- (d) if so, the reasons therefor along with the steps being taken by the Government to give 300 days leave encashment to the employees?

ANSWER

**MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS
(SHRI D.V. SADANANADA GOWDA)**

(a) Government has decided in December, 2016 to close Indian Drugs & Pharmaceuticals Limited (IDPL), a Central Public Sector Enterprise under the aegis of the Department of Pharmaceuticals, after meeting its liabilities and implementing Voluntary Retirement Scheme (VRS) from proceeds of sale of its surplus land to Government agencies through open competitive bidding. As the land could not be sold, the Government has recently decided to sell the land as per latest Department of Public Enterprises' (DPE) guidelines dated 14.06.2018. Government has further decided to sanction Rs. 6.50 cr. for implementation of VRS to employees of the company.

(b) to (d) IDPL Management decides on policies relating to employees' service conditions etc. as per DPE's guidelines. The Company has informed that the Board in 253rd meeting held on 22.03.2006 enhanced the ceiling for accumulation of earned leave from 240 days to 300 days w.e.f. 01.04.2006 and it is giving leave encashment of 300 days to employees w.e.f. 01.04.2006.
